

(a) whether the Government propose to set up a natural gas based power plant in Agra with a view to make available sufficient supply of power and to save the Taj Mahal from environmental pollution;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). The State Authorities are primarily responsible to identify sites for location of new thermal power projects keeping in view the various techno-economic factors such as; availability of land and its suitability on environmental considerations, availability of fuel and its transportation, availability of water, nearness to the load centres and evacuation of power to load centres. No Feasibility Report for installation of a gas-based thermal power station at Agra

has been received in the Central Electricity Authority from the UP State Electricity Board,

[English]

Pending Irrigation Projects of A.P

1897. SHRI B.N. REDDY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the name and details of the irrigation projects proposed by Andhra Pradesh pending clearance with the Union Government; and

(b) the reasons for the delay in their clearance?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). A Statement giving the details of major and medium irrigation projects of Andhra Pradesh at the Centre for appraisal is enclosed.

STATEMENT

Details of New Major and Medium Irrigation Projects of Andhra Pradesh at the Centre for Appraisal

S.No.	Name of Project	Latest estimated cost Rs. lakhs	Benefits in Thousand Hectares	Date of receipt in Central Water Commission	Status of Appraisal
1.	2.	3.	4.	5.	6.
A.					
1.	Telugu Ganga Project	63653 <u>83449</u>	199.00	5.12.83 <u>10.1.86</u>	The project, after examination, was put up to Advisory Committee in its meeting held in 4/88. The Advisory Committee deferred consideration as the inter-State issues had not been resolved. The three Chief Ministers of Andhra Pradesh, Maharashtra and Karnataka have decided to resolve the issues connected with sharing of Krishna water among themselves.
2.	Jurala Project	7640 <u>20475</u>	47.835	10.9.80 <u>31.3.86</u>	The project was found acceptable by the Advisory Committee in its meeting held in 4/88 subject to the subject to the State Government's obtaining clearance from environment and forest, angle, Clearance from State Finance and Planning Departments.

S.No.	Name of Project	Latest estimated cost Rs. lakhs	Benefits in Thousand Hectares	Date of receipt in Central Water Commission	Status of Appraisal
1.	2.	3.	4.	5	6.
3.	Vamsadhara Project Stage-II	<u>7453</u> 27574	50.958	<u>3.3.79</u> 26.9.88	The project has been techno-economically appraised and found acceptable by the Advisory Committee in its meeting held on 4.12.9. The State is required to obtain clearance from environment angle and Ministry of Welfare.
B.	MEDIUM				
1.	Modikuntavagu	3190.29	6.60	<u>31.12.85</u> 27.3.89	Comments sent to State Government for compliance in September, 1991. The project required forest clearance and updating of estimate.
2.	Palemvagu	2106.06	4.90	<u>16.1.86</u> 27.3.89	Comments sent to State Government for compliance in December, 1991. The project requires forest clearance and updating of estimate.
3.	Bhupatpalem Scheme	1660.06	4.897	4.8.89	The State has to sort out the issues relating to design flood, competency of the reservoir, Benefits costs Ratio, Rehabilitation of Plan for tribal population etc.

S No	Name of Project	Latest estimated cost Rs. lakhs	Benefits in Thousand Heclares	Date of receipt in Central Water Commission	Status of Appraisal
1	2	3	4	5	6.
4	Bahuda Barrage	4790 00	4 53	23 9 91	This project has been received recently.

NOTE The clearance of the projects depends upon how soon the State Government complies to the observations of Central Appraising Agencies, obtain clearance from the Ministry of Environment and Forests and get its inter-State issues resolved.